(c) and (d) In accordance with the Rehabilitation Schemes approved by the BIFR/Government, 65 unviable mills have been closed, 2 mills have been handed over to the Government of Pondicherry and 52 mills have been identified for revival.

Apparel Park at Bellary

1108. SHRIMATI PREMA CARIAPPA: Will the Minister of TEXTILES be pleased to state:

- (a) whether Government has received any proposal for establishment of Apparel Park at Bellary;
 - (b) if so, the present status thereof; and
 - (c) the amount proposed to be released for the same?

THE MINISTER OF TEXTILES (SHRISHANKER SINH VAGHELA): (a) to (c) Government have received a project proposal from State Government of Kamataka for setting up an Apparel Park at Bellary under Apparel Parks for Exports Scheme. However, no further Apparel Park project proposals are being considered pending recast of the existing scheme.

12.00 NOON

PAPERS LAID ON THE TABLE

MoU (2005-06) between the Government of India (Ministry of Defence, Department of Defence Production) and the Hindustan Aeronautics Limited

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): Sir, I lay on the Table a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Hindustan Aeronautics Limited for the year 2005-2006. [Placed in Library. See No. LT-2426/05].

Notification of the Ministry of Home Affairs

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): Sir, I lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Home

Affairs, under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992:

- (1) GS.R. 453 (E) dated the 5th July, 2005, publishing the Indo-Tibetan Border Police Force, General Duty Cadre Group 'A' Posts, Recruitment (Amendment) Rules, 2005.
- (2) GS.R. 456(E) dated the 5th July, 2005 publishing the Indo-Tibetan Border Police Force, Deputy Commandant (Transport) and Assistant Commandant (Transport) Recruitment (Amendment) Rules, 2005 [Placed in Library. See No. LT-2388/05]

Notification of the Ministry of Power

THE MINISTER OF WATER RESOURCES (SHRI PRIYARANJAN DAS MUNSHI): Sir, on behalf of SHRI P.M. SAYEED, I lay on the Table:

I. Acopy each (in English and Hindi) of the following Notifications of the Ministry of Power, under section 179 of the Electricity Act, 2003:

- L-7/25(7)/2004-Legal dated the 29th March, 2005 publishing the CERC (Billing Charges) Regulations, 2005 [Placed in Library. See NoLT-2434/05]
- (2) GS.R. 281. (E) dated the 9th May, 2005 publishing the Appellate Tribunal for Electricity Salary, Allowances and other Conditions of Service of the Officers and Employees (Amendment) Rules, 2005.
- (3) GS.R. 379 (E) dated the 8th June, 2005, publishing the Electricity Rules, 2005 [Placed in Library for (2) and (3). See No. LT-2438/05]
- (4) S.O. 789 dated the 8th June, 2005 publishing the Electricity (Removal of Difficulties) (Second) Order, 2005.
- (5) S.O. 790 dated the 8th June, 2005, publishing the Electricity (Removal of Difficulties) Order, 2005,
- (6) S.O. 792 dated the 8th June, 2005, publishing the Electricity (Removal of Difficulties) (Third) Order, 2005.
- (7) S.O. 793 dated the 8th June, 2005, publishing the Electricity (Removal of Difficulties) (Fourth) Order, 2005.
- (8) SO. 794 dated the 8th June, 2005, publishing the Electricity (Removal of Difficulties) (Fifth) Order, 2005.